

12.42 hrs

MESSAGES FROM RAJYA SABHA

Title: Regarding passing of the Uttar Pradesh Reorganisation (Amendment) Bill, 2003, without any amendment on 22 December, 2003 and returning of the Appropriation (No.5) Bill, 2003 to the Lok Sabha, without any recommendations at its sitting held on on 17 December, 2003.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

i. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 22nd December, 2003 agreed without any amendment to the Uttar Pradesh Reorganisation (Amendment) Bill, 2003 which was passed by the Lok Sabha at its sitting held on the 19th December, 2003."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No.5) Bill, 2003, which was passed by the Lok Sabha at its sitting held on the 17th December, 2003 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
